

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
RAJYA SABHA
UNSTARRED QUESTION NO. 2961
TO BE ANSWERED ON 13.08.2026**

IMPLEMENTATION OF EPF SCHEME

2961. DR. LAXMI KANT BAJPAI:

Will the Minister of Labour and Employment be pleased to state:

- (a) the implementation status of newly notified Employees' Provident Fund Scheme, 2026 which replaces the legacy EPF Scheme 1952 and the steps taken to transition existing corporate establishments smoothly;**
- (b) the number of legacy compliance disputes and pending litigations resolved so far under the newly introduced Vishwas, 2026 and Amnesty, 2026 transition initiatives; and**
- (c) the details of new enforcement and electronic tracking mechanisms introduced under this 2026 scheme to hold 'principal employers' legally and financially accountable for the provident fund contributions of workers hired through third-party contractors?**

ANSWER

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT
(SUSHRI SHOBHA KARANDLAJE)**

(a) to (c): The Employees' Provident Fund Scheme, 2026 has been notified on 29.06.2026 with the objective of ensuring continuity of provident fund services and benefits to members and facilitating compliance by existing establishments.

VISHWAS, 2026 and the Amnesty Scheme, 2026 have been notified on 29 June 2026 as special provisions under the Employees' Provident Funds Scheme, 2026.

Detailed preparatory activities have been initiated at the zonal, regional and district levels to facilitate the effective implementation of the scheme. EPFO has undertaken outreach and awareness activities in coordination with stakeholders.

The EPF Scheme-2026 mandates declarations of all contractors on specified portal by principal employers. Contractors are required to submit statutory returns containing details of employees, their wages, contributions etc, to principal employers and principal employers also required to submit these details to EPFO for tracking compliance.
